

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA 3864/2014  
MA 2834/2016

New Delhi, this the 3<sup>rd</sup> day of December, 2016

**Hon'ble Mr. P.K. Basu, Member (A)**

Babu Ram Thapa  
S/o late Shri Ram Bahadur Thapa (Peon)  
B, 9/10 Block Okhla Industrial  
Estate Phase-I  
New Delhi-110020

....Applicant

(Through Shri K.S. Sharma, Advocate)

Versus

Union of India  
Through its Managing Director  
Food Corporation of India  
16-20, Barakhamba Lane,  
New Delhi-110001

.... Respondents

(Through Ms. Harvinder Oberoi, Advocate)

**ORDER (Oral)**

**Mr. P.K. Basu, Member (A)**

MA 2834/2016 has been filed for restoration of OA, which had been dismissed for non-prosecution vide order dated 3.05.2016. For reasons stated therein, MA is allowed and OA is restored to its original number.

2. Both sides agree that Food Corporation of India does not come within the jurisdiction of this Tribunal as it is not notified under Section 14 of the Administrative Tribunals Act 1985. The

OA is, therefore, dismissed for lack of jurisdiction with liberty to the applicant to file it in appropriate forum.

( P.K. Basu )  
Member (A)

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